

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.2861**  
TO BE ANSWERED ON 03.08.2018

**OBSERVATION AND SPECIAL HOMES**

2861: SHRIMATI NEELAM SONKER:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) the total number of Observation and Special Homes for children in conflict of law in the country and the programmes being run to reform children in these homes;
- (b) whether adequate arrangement for rehabilitation of children is done at the time of release of children from the reform homes; and
- (c) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) : The details of number of observation homes, special homes including place of safety for children in conflict with law and being funded under CPS, as recommended by State/UTs in accordance to Section 47, 48 and 49 is **Annexed**. The newly enacted Juvenile Justice (Care and Protection of Children) Act, 2015 includes several provisions to improve the condition of Child Care Institutions (CCIs) including those housing children in conflict with law. Section 53 of the Act prescribes various rehabilitation and reintegration services to be provided in institutions for children. These include: basic requirements such as food and shelter; appropriate education including supplementary education; skill development, recreational facilities, mental health interventions, etc.
- (b) & (c): The JJ Act and the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed thereunder contains detailed provision for rehabilitation of such children. However, the Section 97 (1) of JJ Act states when a child is kept in a Children's Home or special home, on a report of a probation officer or social worker or of Government or a voluntary or non-governmental organisation, as the case may be, the Committee or the Board may consider, the release of such child, either absolutely or on such conditions as it may think fit to impose, permitting the child to live with parents or guardian or under the supervision of any authorised person named in the order, willing to receive and take charge, educate and train the child, for some useful trade or calling or to look after the child for rehabilitation.

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**Annexure**

**Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.2861 for 3.08.2018 raised by Shrimati Neelam Sonkar regarding 'Observation and Special Homes'.**

**State/UT-wise details of Homes for children in conflict with law and supported under ICPS as on date.**

S. No.	State	Observation Home	Special Home	Observati on cum Special Home	Place of Safety
1	Andhra Pradesh	12	2	2	0
2	Arunachal Pradesh	0	0	1	0
3	Assam	5	0	0	1
4	Bihar	12	1	0	0
5	Chhattisgarh	12	1	0	3
6	Goa	0	0	0	0
7	Gujarat	3	0	3	0
8	Haryana	4	0	0	0
9	Himachal Pradesh	0	0	2	0
10	Jammu and Kashmir	6	2	0	0
11	Jharkhand	10	1	0	0
12	Karnataka	16	1	0	0
13	Kerala	14	2	0	1
14	Madhya Pradesh	18	3	0	0
15	Maharashtra	53	0	0	0
16	Manipur	4	0	1	0
17	Meghalaya	3	0	0	0
18	Mizoram	8	2	0	0
19	Nagaland	11	2	0	0
20	Orissa	0	0	4	0
21	Punjab	4	2	0	0
22	Rajasthan	34	0	0	0
23	Sikkim	2	1	0	0
24	Tamil Nadu	8	2	0	0
25	Tripura	4	1	0	0
26	Uttar Pradesh	26	2	0	1
27	Uttarakhand	9	2	0	2
28	West Bengal	7	0	7	0
29	Telangana	9	1	1	0
30	Andaman & Nicobar	0	0	0	0
31	Chandigarh	1	0	0	0
32	Dadra & Nagar Haveli	0	0	0	0
33	Daman and Diu	0	0	0	0
34	Lakshadweep	0	0	0	0
35	NCT of Delhi	4	1	0	1
36	Puducherry	2	2	0	0
	<b>Total</b>	<b>301</b>	<b>31</b>	<b>21</b>	<b>9</b>

